

## THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR ORDER SHEET

	APPLICATION NO.:
Applicant(s)	Respondent (s)
Advocate for Applicant (s)	Advocate for Respondent (s)
OTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	20.03.2007  CP 17/2005 (OA No. 575/96)  Mr. Vinod Goyal, Counsel for applicant. Mr. B.N. Sandu, Counsel for respondents.  Heard the learned counsel for the parties.  This Contempt Petition has been filed against the alleged violation of the order dated 03.12.2001 passed by this Tribunal. This Contempt Petition is highly belated and is time barred. The respondents in their reply have stated that they have partly complied with the order of this Tribunal and as far as the back wages to be paid to the applicant is concerned, they have approached the Hon'ble High by filing a Writ Petition and Stay Application against the order of the Hon'ble Tribunal dated 03.12.2001, which is still pending.  In view of this, this Contempt Petition does not survives at all. The same is dismissed. Notices issued to the respondents are hereby discharged.  J.P. SHUKLA)  MEMBER (A)  (KULDIP SINGH)  VICE CHARMAN
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